

2023
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 3680 - A

Dated, Calcutta, the 27th June, 2023

**From : Chaitali Chatterjee (Das),
Registrar General,
High Court at Calcutta.**

**To : 1) The District Judge of all Districts of West Bengal
including Andaman & Nicobar Islands,
2) The Chief Judge, City Civil Court, Calcutta,
3) The Chief Judge, City Sessions Court, Calcutta,
4) The Chief Judge, Presidency Small Causes Court, Calcutta,
5) Members of the Registry, High Court, Calcutta,
6) Director, West Bengal Judicial Academy,
7) The Principal Secretary, Judicial Department, Govt. of West Bengal.**

**Sub : Filling up of one post of Judicial Member in the West Bengal
Land Reforms & Tenancy Tribunal (WBLR&TT)**

Sir/Madam,

This is to inform you that one post of Judicial Member in the West Bengal Land Reforms and Tenancy Tribunal will fall vacant w.e.f. 20.07.2023. As per provision laid down in the Section 4(3)(b) of the West Bengal Land Reforms and Tenancy Tribunal Act, 1997, **No person shall be qualified for appointment as a Judicial Member unless he has been, or is qualified to be a Judge of a High Court.**

It is therefore requested to circulate the same amongst all the eligible Judicial Officers, who are strictly fulfilling the eligibility criteria as mentioned above, and to send their applications along with bio-data to this end **within 25.07.2023 positively** for taking further necessary action at this end.

Yours faithfully,


Registrar General